

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 368
(To be answered on the 25th February 2016)**

ENTERTAINMENT ON BOARD THE AIRCRAFT

368. SHRI B. SENGUTTUVAN

**Will the Minister of CIVIL AVIATION
नागर विमानन मंत्री**

be pleased to state:-

- (a) whether entertaining the passengers in an effort to spread happiness with music on - board is permissible under the air traffic regulations formulated by the Directorate General of Civil Aviation(DGCA);
- (b) if so, the details thereof;
- (c) whether the Government is aware of a recent incident on - board a private civilian commercial aircraft when a musician was allowed to perform by the crew who were subsequently suspended by the airlines, if so, the details thereof; and
- (d) the corrective steps taken / proposed to be taken by the Government in this regard?

ANSWER

**Minister of State in the Ministry of CIVIL AVIATION
नागर विमानन मंत्रालय में राज्य मंत्री**

(Dr Mahesh Sharma)

-
- (a) and (b) The in - flight entertainment is permitted on the aircraft wherein pre - recorded movies / music is played. The entertainment system displays are dedicated to individual seat and can only be seen / heard by the use of a dedicated headphone. There is no provision for live entertainment show on - board the aircraft.
- (c) On 04.01.2016, M/s Jet Airways during the operation of a chartered flight 9W 9896 (Jodhpur - Mumbai) permitted a celebrity singer to sing on the PA system of an aircraft for the entertainment of passengers. Aircraft PA system is a means of safety communication between crew members and passengers for safe conduct of flight to be exclusively used by flight / cabin crew on duty. The PA system was used for a purpose other than it is meant for.
- (d) The crew of subject flight were off rostered from flying duties pending investigation and were released after corrective training.
